

31.10.2022
Sl.8
Court No.29
(AD)
(Rejected)

C.R.M. (A) 4585 of 2022

In Re: - An application for anticipatory bail under Section 438 of the Code of Criminal Procedure in connection with **Raninagar** Police Station Case No.**359 of 2022** dated **02/09/2022** under Sections **21(c)/29** of the Narcotic Drugs and Psychotropic Substances Act, 1985.

And

In the matter of: **Bapi Sk @ Bapi Sekh**

...petitioner.

Mr. Tapodip Gupta

...for the petitioner.

Mr. T. D. Nandy

Mr. Antarikhya Basu

... for the State.

Petitioner prays for anticipatory bail.

Report as called for by the order dated September 28, 2022 filed in Court be taken on record.

The report dated October 30, 2022 states that there are call details recording between the petitioner and the person arrested with the commercial quantity of narcotics.

In such circumstances, it cannot be said that there is no nexus between the petitioner and the person arrested with the commercial quantity of narcotics, at this stage. Consequently, we are of the view that the petitioner is unable to overcome the restrictions under Section 37 of the NDPS Act, 1985.

Accordingly, the prayer for anticipatory bail of the petitioner is rejected.

C.R.M. (A) 4585 of 2022 is dismissed.

(Debangsu Basak, J.)

(Md. Shabbar Rashidi, J.)

